

(in Rs. Lakh)

Sl No.	Year	NH-No.	Allocation	Expenditure
1	2005-06	54	1379.35	1444.91
2	2006-07	54	1252.63	1234.13
3	2007-08	54	2664.20	2753.21
4	2008-09	54	2680.85	2661.74
5	2009-10	54	1561.53	1561.53

Mandatory pollution check of vehicles

2884. SHRI M.V.MYSURA REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that pollution check is mandatory for all the vehicles after a certain interval;
- (b) whether Government is aware that just about five per cent of vehicles undergo the mandatory pollution check and obtain pollution check certificate; and
- (c) if so, how the Ministry would ensure strict compliance of pollution norms for vehicles?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEV S. KHANDELA): (a) to (c) Under rule 115(7) of the Central Motor Vehicles Rules, 1989 one year after the date of initial registration, the owner of every motor vehicle is required to obtain Pollution Under Control Certificate from any of the agencies authorized by the State Government for this purpose. The Motor Vehicles Act, 1989 and Central Motor Vehicles Rules, 1989 prescribe penal provision, even provision for suspension of Registration Certificate. Implementation of the provision of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 is however, the responsibility of State Governments.

Need for resurfacing of Vadodara-Surat N.H.

2885. SHRI VIJAYKUMAR RUPANI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the State Government has represented to National Highways Authority of India (NHAI) regarding the need for urgent resurfacing of Vadodara-Surat National Highway, if so, by when this work will be taken up;
- (b) whether it is a fact that travel time of 3 hours has increased to 5 hours on account of bad condition of roads between Vadodara-Surat during the last 2 monsoons; and